

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00396/2017
Date of Order : 16-07-2018

Between :

D. Mohana Raju S/o D Venkata Ratnam,
Aged 57 years, Occ : Section Supervisor,
O/o The Regional Provident Fund Commissioner,
Regional Office, Employees' Provident Fund
Organization, (Ministry of Labour and Employment),
Government of India, Danavaipeta,
Lasxmi Golden Plaza Building, 2nd & 3rd Floor,
Rajahmundry – 533 103, A.P.Applicant

AND

1. Union of India Rep by
The Secretary, Ministry of Labour &
Employment, Shram Shakti Bhavan,
New Delhi.
2. Employees Provident Fund Organization Rep by the
Central Provident Fund Commissioner,
Bhavishya Nidhi Bhavan, 14-Bhikaji Cama Place,
New Delhi-110 066.
3. The Regional Provident Fund Commissioner-I,
Employees' Provident Fund Organization,
Regional Office, Bhavishya Nidhi Bhawan,
Krishnanagar, Guntur, A.P.
4. The Regional Provident Fund Commissioner-I,
Employees' Provident Fund Organization,
Regional Office, Danavaipeta, Lasxmi Golden
Plaza Building, 2nd & 3rd Floor,
Rajahmundry – 533 103, A.P.Respondents

Counsel for the Applicant: Mr K R K V Prasad

Counsel for the Respondents : Mr G Jayaprakash Babu, SC for EPFO

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr. K R K V Prasad, learned counsel for the applicant and Mr. G. Jayaprakash Babu, learned Standing Counsel for the Respondents.

2. Learned counsel for the applicant seeks permission to withdraw the OA. Accordingly the OA is dismissed as withdrawn. No order as to costs.

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 16th July, 2018.
Dictated in Open Court.

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